

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

## ORDER SHEET

Original Application No. .... 271 .... of 2002

Applicant (s) Chiranjibi Nayak Respondent (s) Union of India & others

Advocate for Applicant (s) M/s. A. K. Das Advocate for Respondent (s) .....

B. B. Acharya  
G. R. Behere

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

~~L.P.O/B.D. for Rs.50/- filed  
For Registration please.~~

Memo received to be  
put up to day.

1/802  
100  
in Leave  
By. Regd.

Orders of Regr may be  
seen.

for orders.

1/802  
Bench

## REGISTER

Registrar

## 1. ORDER DATED 01/05/2002.

Having heard Advocate for the  
Applicant, the defect pointed out by the  
Registry in the Stamp Report, is overruled  
with a direction to the Registry to register  
this Original Application and a number be  
given.

Applicant claims to have gathered  
experience in the postal work, as a substitute,  
for more than 570 days. Earlier, his father  
approached this Tribunal in OA No. 762/94, which  
was disposed of on 4th of August, 1995 with a

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Free copy  
of the order  
dt. 1-5-02  
given to the  
both counsel.

TO -  
R/TOS

R/TOS  
S.O

Final copy  
of order  
dt. 1-5-02 with  
OA copy sent  
to all & expd  
by regd. post

Replies  
15/5/02  
R/TOS

direction to the Respondents to consider the case of the present Applicant. In the present Original Application, the Applicant has pointed out that several vacancies have been notified under Annexure-7 series to the present Original Application and that he has submitted application under Annexure-8 for the said vacancies. The Applicant, herein, has prayed for a direction to the Respondents to consider his case for providing him an ED post by giving benefit to the experiences gained by him in the postal work being engaged as a substitute. Having heard <sup>the</sup> Advocate for the Applicant and Mr. S.B. Jena, learned ASC for the Respondents (on whom a copy of the petition has been served), the Respondents, herein, are directed to give due consideration to the case of the Applicant (for he has acquired experiences for more than 570 days) while considering to fillup the ED posts under Annexure-7 series.

With the above observations and

directions, the OA is disposed of.

Send copy of this order, along with

copies of the Original Application, to the

Respondents; at the cost of the Applicant. Mr. A.K.

Das, learned counsel for the Applicant, undertakes

to file required postages for serving of copies

of this order and the Original Application on

the Respondents by Regd. Post with AD by 6.5.2002.

Free copies of this order be handed over to the

learned counsel for both sides.

1-5-02  
MEMBER (JUDICIAL)